

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-103
IB-968/ND/2020

IN THE MATTER OF:

Sarvottam Granites & Marble
Vs.
Mahagun Real Estate Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 01.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Dhruv Gupta, Mr. Shoaib Alam
For the Respondent :

ORDER

In course of hearing, it has come to our notice that first date of invoice is of the year of 2016 but nowhere in the application it is mentioned whether any demand was raised in respect of that invoice prior to the raising of last invoice on behalf of OC or not? Under such circumstances, the petitioner is directed to bring all these facts by filing supplementary affidavit. List on 16.10.2020

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)